The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) Hindustan Steel Limited report that the present procedure for purchase of stores both in India and from abroad for the Bhilai Steel Project follows generally the procedure adopted by the Director General, Supplies and Disposals. Certain powers for purchase have been delegated to the various officers of the Project.

Purchases are made on the basis of open tender or limited tender depending on the value and nature of stores and the urgency of the requirements. In case of proprietary articles, orders are placed directly with the Indian importers or indigenous manufacturers as the case may be. The project is on the rolls of the D.G.S. & D. as direct Demanding Officers. The facility of rate contract is availed of to the maximum possible extent. Bhilai Steel Project has no running contract directly with the manufacturers for any of the stores.

For imported items, tenders are invited from Indian importers or agents of foreign manufacturers. selected cases of imported items, the assistance of the India Stores Department, London, is sought both in regard to locating supplies as also inspection. In regard to purchases from U.S.S.R., proposals are received from the Project, and the contracts are into with the respective Soviet organisations by the Head Office of the Company, with the approval of the Committee of Directors.

When the stores are required urgently, local purchase action on limited scale for meeting immediate needs is resorted to so that work does not suffer.

Under Article 98(a) of the Articles of Association of the Company, all proposals involving an expenditure over Rs. 40 lakhs, are to be submitted to Government for approval.

For economical purchase of large quantities of raw materials and other stores common for all the three Projects in the operation stage, it has been decided recently to establish a Central Purchase Organisation at Calcutta. The nucleus of this Organisation has already been formed.

are placed as Direct Demanding Officers, and also in certain special cases, the Inspecting Officers of the Project arrange inspection both at Bhilai and at the suppliers' premises, if required.

Regarding inspection, where orders

- (b) Yes, Sir.
- (c) Question does not arise.

Assistants' Grade Examination, 1959

1900. Shri Ram Krishan Gupta: Will the Minister of Home Affairs be pleased to state:

- (a) the number of candidates who appeared in the Assistants' Grade Examination held by the U.P.S.C. in May, 1959; and
- (b) when the result is likely to be declared?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) 15,682.

(b) The result is likely to be declared in October, 1959.

PAPERS LAID ON THE TABLE

AMENDMENT TO CENTRAL SALES TAX (REGISTRATION AND TURNOVER) RULES

The Minister of Finance (Shri Morarji Desai): I beg to lay on the Table, under sub-section (5) of section tion 13 of the Central Sales Tax Act, 1956, a copy of Notification No. G.S.R. 936 dated the 15th August, 1959, making certain further amendment to the Central Sales Tax (Registration and Turnover) Rules, 1957. [Placed in Library, See No. LT-1578/59].

NOTIFICATIONS ISSUED UNDER SUPREME COURT JUDGES (CONDITIONS OF SER-VICE) ACT

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table, under subsection (3) of section 24 of the Supreme Court Judges (Conditions of

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Service) Act, 1958, a copy each of the following rules:—

- (i) The Supreme Court Judges (Travelling Allowance) Rules, 1959, published in Notification No. G.S.R. 844 dated the 25th July, 1959.
- (ii) The Supreme Court Judges Rules, 1959, published in Notification No. 935 dated the 15th August, 1959. [Placed in Library, See No LT-1579/59].

BOMBAY SECONDARY SCHOOL CERTI-FICATE EXAMINATION BOARD (RE-CONSTITUTION) ORDER

Shri Datar: I beg to lay on the Table, under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957, a copy of the Bombay Secondary School Certificate Examination Board (Reconstitution) Order, 1959, published in Notification No. G S R 913 dated the 8th August, 1959 [Placed in Library, See No LT-1580/59].

NOTIFICATIONS ISSUED UNDER ALL INDIA SERVICES ACT

Shri Datar: I beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy of each of the following Notifications:

- G.S.R No 957 dated the 22nd August, 1959, making certain amendments to the All India Services (Death-cum-Retirement Benefits) Rules, 1958
- (ii) G.S.R. No. 958 dated the 22nd August, 1959, making certain amendment to the All India Services (Conduct) Rules, 1954. [Placed in Library, See No. LT-1581/59]

TRAVANCORE-COCHIN VEHICLES TAXA-TION (AMENDMENT AND VALIDATION) ORDINANCE

Shri Datar: I beg to lay on the Table under provisions of Articles 218(2)(a) of the Constitution read with clause (c)(v) of the proclamation dated the 31st July, 1959, issued

by the President in relation to the State of Kerala, a copy of the Travancore-Cochin Vehicles Taxation (Amendment and Validation) Ordinance, 1959 (No. 4 of 1959) promulgated by the Governor of Kerala on the 9th July, 1959. [Placed in Library, See No LT-1582/59].

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AMENDMENT TO MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) RULES

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to lay on the Table, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, a copy of Notification No. G.S.R. 938 dated the 15th August, 1959, making certain further amendment to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956 [Placed in Library, See No. LT-1583/59]

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I lay on the Table the following two Bills, passed by the Houses of Parliament during the current Session, and assented to by the President, since a report was last made to the House on the 3rd August, 1959—

- 1 The Pharmacy (Amendment)
 Bill. 1959
- 2 The International Monetary Fund and Bank (Amendment) Bill, 1959

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabhathat the Rajya Sabha at its sitting held on the 26th August, 1959, agreed without any amendment to